

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

ORIGINAL APPLICATION No: 327/2006

Lucknow, this 31st day of August, 2006.

HON'BLE MR. M. KANTHAIAH, MEMBER(J)

Hamid Ali, aged about 58 years, S/o Sri Mohd. Moazzam Ali, resident of House No. 347/260, Old Tikaitganj, P.S. Bazar Khala, Lucknow, working on the post of Facker office of the Divisional Engineer (Stores), C.T.S.D., Lucknow.

.....Applicant.

By Advocate Shri T. N. Gupta.

Versus

1. Dy. Divisional Engineer (Stores), C.T.S.D, Bharat Sanchar Nigam Ltd., Lucknow.
2. Divisional engineer (Stores) CTSD. Bharat Sanchar Nigam Ltd., Lucknow.
3. Chief General Manager (East), Door Sanchar Nigam Ltd., Lucknow.
4. Dy. General Manager (Admn.) (East) Door Sanchar Nigam Ltd. Circle U.P. Lucknow.
5. Bharat Sanchar Nigam Ltd., Sanchar Bhawan, New Delhi, through its Managing Director.

Respondents.

By Advocate Shri G.S. Sikarwar.

Order (Oral)

By Hon'ble Shri M. Knthaiah Member(J)

Respondents counsel filed preliminary objections in respect of claim for interim relief of the applicant. Admittedly, the applicant has filed the original application questioning impugned notice dated 13.6.2006 Ex. A1 issued by Respondent No. 2. It is a main objection of the respondents that the applicant has been permanently absorbed in Bharat Sanchar Nigam Limited vide Presidential order No. 27-1/U.P. (E)/C.O./396/2001

dated 28.1.2002 and he is no more employee of Government i.e. Department of Telecommunication and thus stated that this Tribunal has no jurisdiction to entertain the present original application. The said objection of the respondents is justified and as such, the application is not maintainable. This Tribunal has no jurisdiction to entertain the application of the applicant and hence, the application is dismissed at this admission stage. No costs.



(M. Kanthaiah)

Member(J)

31-8-06